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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00274 of 2015  
Cuttack, this the 20<sup>th</sup> day of May, 2015

**CORAM  
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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Arjun Mohapatra,  
aged about 70 years,  
S/o Late Nityananda Mohapatra,  
Permanent resident of At/PO- Nilakantha Nagar,  
Chudangasahi, PS- Puri Town, Dist- Puri.

...Applicant

(Advocates: M/s. S.K.Ojha, S.K.Nayak )

**VERSUS**

Union of India Represented through its

1. Director General,  
Department of Posts, Govt. of India,  
Dak Bhawan, New Delhi-110001.
2. Postmaster General,  
Berhampur Region, At/PO- Berhampur,  
Dist- Ganjam.
3. Director of Postal Accounts,  
Mahanadi Vihar, PO- Nayabazar,  
Cuttack - 753004.

... Respondents

(Advocate: Mr. B. Swain )

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**ORDER (ORAL)**

**R.C.MISRA, MEMBER (ADMN.):**

Heard Mr. S.K.Ojha, Ld. Counsel for the Applicant, and Mr. B.Swain, Ld. Addl. Central Govt. Standing Counsel for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. Applicant is a retired Postal employee, who while working as HSG-II retired from service w.e.f. 1.6.2002 accepting the VR submitted to the concerned authority. His grievance is that Pay Revision has not been effected because of which



retired from service w.e.f. 1.6.2002 accepting the VR submitted to the concerned authority. His grievance is that Pay Revision has not been effected because of which pension also could not be revised; therefore, he has prayed for notional fixation in the LSG and HSG grades and also revision of pension as a consequence. It is the submission of Ld Counsel for the applicant that the applicant has submitted a representation to the Director of Postal Accounts (Respondent No.3) with a copy to Postmaster General (Respondent No.2) on 22.05.2013. According to Ld. Counsel for the applicant, this representation is still pending and has not been disposed of by the concerned authorities. Ld. Counsel for the applicant submitted that because of illness the applicant could not take prompt steps to approach the authorities for disposal of his representation.

3. However, since it is a matter of revision of pension, the delay in filing this O.A. should not stand as a bar for redressal of the grievance of the applicant.

4. Mr. B. Swain, Ld. ACGSC, submitted that he would like to obtain instruction about the status of representation. However, since the case of the applicant is that he has already submitted a representation dated 22.05.2013, at this stage, without going into the merit of the matter, I would direct Respondent Nos. 3 and 2 to consider and dispose of the representation, if filed and pending with them, and communicate the decision to the applicant through a reasoned and speaking order within a period of 60 days. If it is found that the applicant is entitled to financial benefits, the same may be paid to him within 30 days of the date of disposal of representation.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.



6. On the prayer made by Mr. Ojha, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites by 21.05.2015.



(R.C.MISRA)  
MEMBER(Admn.)